

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. RA 80/92 in
OA 1409/91

Date of decision: 22.4.1992

(12)

Shri K.P. Sharma

....Petitioner

Vs.

Union of India

....Respondents

CORAM:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*
2. To be referred to the Reporters or not? *No*

JUDGMENT

(of the Bench delivered by Hon'ble Mr. P.K. Kartha,
Vice Chairman(J))

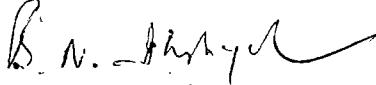
The petitioner in this RA is the original applicant in OA 1409/91 which was disposed of by judgment dated 10.01.92. He had sought for directing the respondents to pay him salary for the period since 4.3.1990 and to reengage him as ad hoc Medical Officer like other ad hoc Medical Officers who were applicants in OA 2319/1989 in which directions were issued to the respondents on 2.2.1991 in this regard.

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(13)

2. After going through the records of the case and considering the rival contentions, the Tribunal held that it would not be appropriate to grant the reliefs sought by the petitioner at this stage. The respondents were, however, directed to expedite the CBI enquiry initiated against him as early as possible but in no event later than 30.06.1992. The petitioner was also given liberty to file a fresh application in case he felt aggrieved by the decision taken by the respondents.

3. After going through the grounds raised in the present RA, we see no error apparent on the face of the judgment. The petitioner has also not brought out any fresh facts warranting a review of the judgment. The RA is accordingly dismissed.


(B.N. DHOUDIYAL)
MEMBER (A)


(P.K. KARTHA)
VICE CHAIRMAN (J)